

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/5023/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Paban Chandra Kalita,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 8th October, 2021.

Sub: **Casual leave with station leave permission.**

Ref:- Your letter No. MACT/GLP/2021/947 dtd. 05.10.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted two days **casual leave on 11.10.2021 & 16.10.2021** **alongwith station leave permission with your official vehicle, at your own cost, from the morning of 09.10.2021 till the morning of 21.10.2021**, as prayed for. The in-charge District and Sessions Judge, Goalpara will remain in-charge of your court and office during your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

5025

Memo NO.HC.VII-70/1992/5024/A, dated 8.10.2021
Copy to:

1. The District and Sessions Judge, Goalpara.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)

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